

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal(AT)(Insolvency) No. 1245-1247 of 2019**

**IN THE MATTER OF:**

**State Bank of India** **...Appellant**

**Vs**

**Maithan Alloys Ltd & Ors.** **Respondents**

**Present:**

**For Appellant:** **Mr. Krishnan Venugopal, Senior Counsel along with Mr. Sanjay Kapur and Mr. V.M. Knannan Advocates**

**For Respondents** **Mr. Abhijeet Sinha and Ms. Surjadipta Seth, Advocates for Respondent No. 1**

**Mr. Rahul Auddy and Mr. Samir Kr. Bhattacharya, Advocate for Respondent No. 5**

**ORDER**  
**(Through Virtual Mode)**

**20.05.2021** In compliance to the order dated 05.05.2021 passed by Hon'ble Supreme Court in Civil Appeal Nos. 2852-2854 of 2020, the disposed of Appeal, Company Appeal(AT)(Insolvency) No. 1245-1247 of 2019 is restored to its original number.

2. The order passed by the Hon'ble Supreme Court in aforesaid Civil Appeals is reproduced herewith for ready reference:

...

*"Civil Appeal Nos. 2852-2854 of 2020*

*Mr. Ranjit Kumar, learned senior counsel appearing on behalf of the appellant -M/s Maithan Alloys Limited, states on instructions that the appellant is ready and willing to comply with the direction(s) given in the paragraph-36 of the impugned order within two weeks.*

*The statement is taken on record and the appeals are dismissed as withdrawn giving liberty to the appellant -M/s Maithan Alloys Limited, to move an appropriate application before the NCLAT within 10 days expressing their desire to comply with the direction(s) given in the paragraph 36 of the impugned order.*

*It will be open to the State Bank of India to file reply of the said application within 7 days from the receipt of the said application.*

*The aforesaid factum that the appellant is ready and willing to comply with the impugned order would be taken into consideration while deciding the contempt application.*

*We request the NCLAT to decide the said application within a period of two weeks from the date of filing of reply or expiry of the time to file reply.*

*All pending applications, if any, are also disposed of.”*

3. Pursuant to the order of the Hon'ble Supreme Court, Applicant M/s Maithan Alloys Limited filed an application for direction on 17.05.2021. The Office reported that there are some defects in filing the Application.

4. Learned Counsel Mr. Abhijeet Sinha undertakes to cure the defects till 24.05.2021.

5. Learned Counsel appearing on behalf of State Bank of Indian has filed Reply of the said Application.

6. We have heard the arguments of the learned Counsel for the parties on the Application.

7. Parties may file Written Submission, not more than two pages along with relevant citations till 27.05.2021.

**Reserved for Order.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**(Dr. Ashok Kumar Mishra)  
Member(Technical)**

*Akc/Mn*